4653

726. श्रो शीकृष्ण दत्त पालीवाल : नया खाद्य तथा कृषि मंत्री यह वताने की कृपा करेंगे कि:

- (क) ग्राम सभा पटपड्गंज (दिल्ली) का चताव कत हुआ था और ग्राम सभा के अधान तया अन्य अधिकारी कीन कीन हैं ;
- (ख) क्या यह सच है कि ग्राम सभा की वर्षों से कोई ग्राम सभा नहीं बुलाई गई तथा ग्राम पंचायत की बैठक सदस्यों के विरोध प्रकट करने पर भी सदैव प्रधान के चर पर ही बुलाई जाती है;
- (ग) क्या पटपड़गंज के इलाके की सारी जमीन का दिल्ली प्रशासन द्वारा अधि-बहण कर लिया गया था तथा 7 जुलाई 1966 को इस बारे में राजपत में एक श्रधि-सूचना भी प्रकाशित कर दी गई थी; और
- (घ) दिल्ली के कुछ अन्य ग्रामों की भूमि अधिप्रहण करने के बाद उन गांवों की बाम समायों को समाप्त कर देने के बाद भी पटपडगंज की ग्राम सभा को समाप्त क्यों नहीं किया गया ?

## t-ttELECTIONS TO GRAM SABHA IN PATPARGANJ (DELHI)

726. SHRI S. K. D. PALIWAL: Will Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) when the elections for the Gram Sabha, Patparganj (Delhi) were held tad what are the names of the Pradhan and other officials of the Gram Sabha:
- (b) whether it is a fact that no general meeting of the above Gram Sabha has been called for a number of years and. the meetings of the Gram Panchayat are always held at the re sidence of the Pradhan in spite of objections raised by its members;

(c) whether the entire land belonging to Patpargani area was acquired by the Delhi Administration and a Gazette Notification to this effect was also published on the 7th July, 1966; and

to Questions

(d) the reasons due to which the Gram Sabha of Patparganj was not dissolved whereas the Gram Sabha\* of some other villages in Delhi wert dissolved following the acquisition of the land belonging to those villagers?]

साब, कृषि, सामुदायिक विकास और सहकारिता मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपादस्वामी): (क) गांव पंचायत, पटपड़गंज के चुनाव दिसम्बर, 1963 में हुए थे । गांव पंचायत के प्रधान तथा सदस्यों के नाम निम्न प्रकार हैं :——

- 1. श्री हरज्ञान सिंह—प्रधान
- 2. श्री ग्राशिक ग्रली---उप प्रधान
- श्री श्रीम प्रकाश—सदस्य
- 4. श्री रामनाथ--सदस्य
- श्री बीधा--सदस्य
- 6. श्री गोपी--सदस्य
- 7. श्री रणजीत--सदस्य
- श्री नाथू—सदस्य
- 9. श्री शेर सिह-सदस्य
- 10. श्री महावीर-सदस्य
- 11. श्री बलवंत--सदस्य
- (खा) जी नहीं।
- (ग) जी नहीं।
- (घ) प्रश्न नहीं उठता।

Transferred from the 9th June, 1967.

4655

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. GURUPADASWAMY):

(a) Elections of the Gaon Panchavat. Patparganj were held in December, 1963. Names of the Pradhan and members of the Gaon Panchayat are as under: -

| 1. Shri Hargian Singh              |     | Pradhan    |
|------------------------------------|-----|------------|
| 2. Shri Ashiq Ali .                |     | Up-Pradhan |
| 3. Shri Om Prakash .               |     | Member     |
| 4. Shri Ram Nath                   |     | 33         |
| 5. Shri Beedha                     |     | 33         |
| 6. Shri Gopi                       |     | . 33       |
| 7. Shri Ranjit .                   |     |            |
| 8. Shri Nathu                      |     | 33         |
| 9. Shri Sher Singh .               |     | 22         |
| 10. Shri Mahavir .                 | ,   |            |
| <ol> <li>Shri Balwant .</li> </ol> | * : | ,33        |
|                                    |     |            |
| (b) No. Sir.                       |     |            |
| (c) No, Sir.                       |     |            |

- (d) Does not arise.]

## t GOVERNMENT EMPLOYEES POSTED TOR **ELECTION DUTIES**

815. SHRI K. C. BAGHEL: Will the Minister of LAW be pleased to state:

- (a) whether it is a fact that the Government employees who had performed duties on the election days during the Fourth General Election have not yet been paid allowance admissible to them on that account; and
- O) if the answer to part (a) above •»e in the affirmative,. \_\_ what is the /eason for the delay in making the
  - f[] English translation.
  - t Transferred from the 14th June, 1967.

to Questions <yayments and when they are expected \*o be paid the allowances?

THE DEPUTY MINISTER IN THI MINISTRY OF LAW (SHRI D. R. CHAVAN): (a) No specific case of delay in payment of allowances to staff on account of election duty performed during the last General Elections in 1967 has been brought to th\* notice of the Government so far.

(b) Does not arise.

## 12 Noon

## CHAIRMAN'S RULING RE ALLEGED BREACH OF PRIVILEGE BY SHRI SHEEL BHADRA YAJEE

MR. CHAIRMAN: On May 30, 1967, in the course of the debate on Prof. Hazari's report, Shri Sheel Bhadra Yajee made an allegation that "when the report of the Vivian Bose Commission was being discussed, even though there were 750 M.Ps., Sahu Jain did not find a single member to lament, and Lohia Sahib had to take rupees one Lakhs and, on receiving, that amount, he got it signed". Shri Rajnarain submitted that this charge was "false".

Subsequently, on June 5, 1967, Shri Rajnarain gave notice of a question of breach of privilege against Shri Yajee for making the statement concerning Dr. Lohia, already referred to. Shri Rajnarain also raised the matter in the Rajva Sabha on the same day. He submitted that either Shri Sheel Bhadra Yajee should substantiate his charge against Dr. Lohia, Or the matter should be sent to the Committee of Privileges for appropriate action. In the alternative, he suggested that Shri Sheel Bhadra Yajee should apologise and state in the House that he was withdrawing his charge. Shri Yajee was not present in the House on that day. I observed then that I would like to have Shri Yajee's views in the matter but that I would not allow Shri Rajnarain to raise it as a question of privilege.